

HIGH COURT OF SIKKIM

No. 32/Confdl/HCS

Dated: 24.03.2020


CIRCULAR

The Hon'ble Supreme Court of India, in *Suo Motu Writ Petition (Civil) No. 03/2020 (In Re: Cognizance for extension of limitation)*, has passed an Order dated 23rd March 2020 with regard to period of limitation, relevant extract of which reads as follows:

"...To obviate such difficulties and to ensure that lawyers/litigants do not have to come physically to file such proceedings in respective Courts/Tribunals across the country including this Court, it is hereby ordered that a period of limitation in all such proceedings, irrespective of the limitation prescribed under the general law or Special Laws whether condonable or not shall stand extended w.e.f. 15th March 2020 till further order/s to be passed by this Court in present proceedings..."

This is for information and guidance of all concerned.

By Order.


- 24.03.2020

REGISTRAR GENERAL